

DIVISION BENCH

ITEM NO.111

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

**IA No.164/2022, IA No.352/2023, Cont. Appl. No.5/2023 & IA No.557/2023
IN CP (IB) No.355/ALD/2018**

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 10th November, 2023

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	M/S BHAVESH TEXO FAB PVT LTD V/S SHIVALIK COTSYN PVT LTD
UNDER SECTION	9 IBC (IN CIRP)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Udai Chandani alongwith : *For the Applicant/ RP in all IAs*
Sh. Vipin Kumar Kushwaha, Adv.

Sh. Srijan Mehrotra along with : *For the Corporate Debtor*
Sh. Anuj Kumar, Adv.

ORDER

IA NO.352/2023

- 1.** This application has been filed U/s 60(5) of the Code impleading the Ex-Directors as being the non-applicant/ respondents.
- 2.** Ld. Counsel representing the non-applicant/ respondents however, states that he has not received the copy of the present application.
- 3.** Let the copy of the present application be supplied within a period of three days. Thereafter, non-applicant/ respondents to file its reply if any within a period of two weeks by serving an advance copy to the counsel opposite.
- 4.** Let the matter be adjourned for 14th December, 2023.

-Sd-

-Sd-

IA NO.557/2023

1. This application has been filed for seeking extension in the CIRP period from 07.11.2023 till 07.02.2024, in view of the fact that the CIRP is under process and it is not possible to conclude the said process, for which the efforts are being made by the RP.
2. In view of the averments made in the application as well as the submissions made by the Ld. Counsel representing the RP, the IA No.557/2023 is allowed and the extension from 07.11.2023 till 07.02.2024 is hereby granted.
3. It is expected that the RP would further expedite its measures to ensure the completion of the CIRP in accordance with the provision of the Code.
4. Accordingly, IA No.557/2023 stands disposed off.

IA NO.164/2022

1. In the present application, the reply/ affidavit if any, be also filed by the non-applicant/ respondent on or before the next date of hearing.
2. Non-applicant/ Ex-Directors would also cooperate in all possible manner with the RP to provide all requisite documents and information as may be required by the RP.
3. Let the matter be adjourned for 14th December, 2023. Cont. Application No.5/2023 be also put up on the same date.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

10th November, 2023

Kavya Prakash Srivastava
(Stenographer)